

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

(14)

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19-07-2022 AT 02.30 P.M THROUGH
VIDEO CONFERENCING:**

**PRESENT: JUSTICE (RETD.) SMT. S. RAMATHILAGAM, MEMBER (JUDICIAL)
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/226/CHE/2021
NAME OF THE PETITIONER : State Bank of India
NAME OF THE RESPONDENTS : Vijayaraj Surana
UNDER SECTION : Sec 95(1) of IBC, 2016**

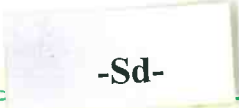
14)CP(IB)/226(CHE)2021

ORDER

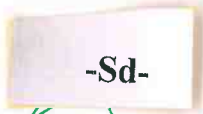
The Learned Counsel, Mr.M.L.Ganesh appeared on behalf of the Petitioner and Learned Counsel, Mr.Guruprasath appeared on behalf of the Respondent through video conferencing.

It is submitted that a Memo vide **S.R.No.2241** was filed on **04.04.2022** by the Counsel for the Financial Creditor in the matter. Along with the Memo, a copy of Order in CP(IB)/226(CHE)2021 has been attached. On the same Guarantor, Insolvency has been initiated under Section 95 has been passed by this Bench of NCLT, Bench-II, Chennai commencing insolvency proceedings vide Order dated **24.06.2022**.

In view of the same, this CP(IB)/226(CHE)2021 stands **dismissed**.

-Sd-

SAMEER KAKAR
Member (Technical)

-Sd-

Justice (Retd.) S. RAMATHILAGAM
Member (Judicial)